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Central Administrative Tribunal
Principal Bench: New Delhi

CP-239/98 In
OA- 2931/97

New Delhi this the 15th day of November 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastri, Member (A)

Ajeet Singh
S/o Shri Pyare Singh
R/o R.K. Puram, Sector-7
Quarter No. 696, Delhi-24.

..Petitioner

(By Advocate: Shri M.K. Gaur proxy for
Shri U. Srivastava)

Versus

1. T.N. Mishra
Director, Central Bureau of Investigation
C G O Complex, Lodhi Road,
New Delhi.
2. Shri Nand Kishore
Superintendent of Police
Central Bureau of Investigation, SIC-II
New Delhi.

..Respondents

(By Advocate: Shri K.C.D. Gangwani)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the petitioner
and the respondents.

2. The only direction given by the Tribunal in the OA by its order dated 24.3.98 was that the respondents should consider the petitioner in preference to juniors and outsiders whenever the respondents engage casual labourers subject to the availability of work. It is the complaint of the petitioner that the respondents had disobeyed this order. A specific complaint is made in the rejoinder that one Ravi Kumar was appointed as casual employee

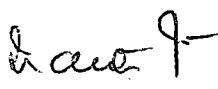
CMA

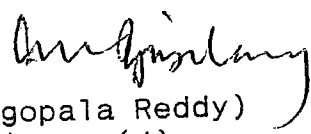
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for the period from 14.5.98 to 39.8.98. Hence the order has been violated by the respondents. On the last occasion considering this aspect of the allegation of the petitioner, the applicant was directed to file a neat and legible copy of the alleged appointment of Ravi Kumar as ^{the} photo copy filed by him was not legible as to the date of appointment and other relevant material details. Learned counsel for petitioner has not complied with this direction ^{so far} learned counsel

~~requests further time for filing the copy.~~ On the other hand learned counsel for petitioner requests time for filing MA for production of Identity card of Ravi Kumar. ^{Since} ~~It~~ is stoutly opposed by the learned counsel for respondents that no persons have been engaged by them subsequent ~~to~~ the order. Unless the petitioner establishes that a specific instance of violation has been made, ~~It~~ cannot be said that the respondents had committed any contempt of the order of the Tribunal.

3. In the circumstances, C.P. fails and is accordingly dismissed.


(Mrs. Shanta Shastri)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.